

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

RA No.182/2003
IN
OA No.2786/2001

New Delhi this the 25th day of July, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Dr. N.C. Singhal
C-115 Greater Kailash-1,
New Delhi-110 048.

...Review Applicant

Versus

Union of India and through

Secretary,
Ministry of Defence,
South Block,
New Delhi.

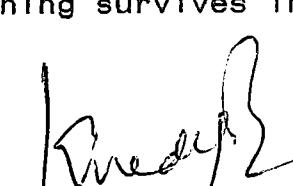
..Respondents

ORDER BY CIRCULATION

The present RA No.182 of 2003 has been filed by the applicant for review of the order passed in OA No.2786 of 2001 on 8.5.2003.

2. In the RA the review applicant has taken more or less the same grounds to argue the RA, which he had taken while arguing the OA. While delivering the judgment, all the grounds were considered. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.


(KULDIP SINGH)
MEMBER (J)

'Rakesh'